Oral Answers

SHRIMATI TARKESHWARI SINHA: The Attorney-General has said that the amount of Rs. 21,000|- that was paid as equivalent to six months' > salary to the Managing Director as compensation for leave not enjoyed, 'by him was neither a salary nor an allowance within the meaning of section 9(d) of the Act and the payment of it would not, therefore, require approval of the Central Government.

S. AVINASHILINGAM SHRI Τ. CHETTIAR: May I know whether the Government will direct that the amount should be recovered?

SHRIMATI TARKESHWARI SINHA: It will depend on the Public Accounts Committee. It has been referred to the Public Accounts Committee.

## OUTSTANDING AMOUNT DUE FROM PAKISTAN TO INDIA

\*516. SHRI T. S. AVINASHILINGAM CHETTIAR: Will the Minister of FINANCE be pleased to state:

(a) the amount due from Pakistan to India as on 31st March, 1958 and under what heads;

(b) what amount has been paid by Pakistan to India during the last three years; and

(c) what steps are being taken by Government to collect the outstanding amount?

THE MINISTER OF REVENUE AND i EXPENDITURE CIVIL (Shri B. GOPALA REDDI) : (a) The amounts due 'to India from Pakistan in respect of ^various outstanding financial items are still under discussion between the two countries and the final sum due ihas not been determined. A broad idea of the outstandings against Pakis- ; tan was given in a statement on outstanding financial issues between India j and Pakistan laid on the Table of the i House on 5th September, 1957. Since I

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to Ouestions then one more instalment of Partition debt fell due on 15th of August, 1958.

(b) Nothing has been paid.

(c) The outstanding financial issues are to be discussed at Finance Minister's level between the two countries. It has not been possible to fix this meeting so far.

T. S. AVINASHILINGAM Shri CHETTIAR: May I know, Sir, whether the Government have been taking from time to time credit for payment of these loans back and till now may I know whether any item of it has been substantiated and payment has been received?

SHRI B. GOPALA REDDI: I think only in 1952 a credit of Rs. 9 crores was taken and it was not paid.

S. AVINASHILINGAM Т SHRI CHETTIAR: Does it mean that what is due to us every year is not taken credit of in the account? Does it mean that unless it is taken credit of it goes by default and what is happening?

SHRI B. GOPALA REDDI: Nothing goes by default. Unless something is finalised between the two Governments, we cannot be taking credit, which will not be realised. Unless we are sure of realising it, it is no use putting it in the budget estimates.

SHRI V. K. DHAGE: What is the total amount due in this regard?

SHRI B. GOPALA REDDI: There are several items. There are some nine claims made by Pakistan Government against Indian Government and there are 21 items made by India against Pakistan, and the whole thing has to be settled at Finance Ministers' level some time or other.

SHRI V. K. DHAGE: The hon. Minister said that he had placed a statement on the Table of the House with regard to this. May I know what is

the total amount that has been claimed by India in this regard?

SHRI B. GOPALA REDDI: I am saying, and I have got the statement with me, that there are 9 items made by Pakistan against India and there are 21 items made by India against Pakistan. There are Rs. 419 crores, etc.; it is a long statement.

SHRI V. K. DHAGE: Has he got the total on that page?

SHRI B. GOPALA REDDI: No. We have not got the total. I have got the individual items.

SHRI JASWANT SINGH: I would like to have an idea as to the amount due to us from Pakistan on this account.

SHRI B. GOPALA REDDI: From Pakistan to India—there is a preparation settlement of about Rs. 300 crores. That is a prepartition debt which we have claimed against Pakistan. And there is another that Pakistan is also claiming against us, about the assets of the Reserve Bank of India and connected adjustments. There are so many items. Therefore, it is 21 plus 9, that is, 30 items all told between the two Governments.

SHRI JASWANT SINGH: I do not know what the difficulty is. The point is clear. What is our claim after adjustments, what is the amount, after adjustment, that they owe to us?

SHRI B. GOPALA REDDI: That is not settled. They are making certain claims and we are making certain claims. Nothing has been finalised so far.

SHRI T. S. AVINASHILINGAM CHETTIAR: I can understand that the claim is not finalised and we have not come to an agreement. But at least we must know what we claim, what they owe to us.

SHRI B. GOPALA REDDI: That statement has been laid on the Table

of the House. I want the hon. Member to refer to that statement.

SHRI T. S. AVINASHILINGAM CHETTIAR: I have got the statement before me, but the statement does not say anything clearly. I would like a half-an-hour discussion over this matter. The answer is very unsatisfactory.

## भारतीय वैज्ञानिक सम्पर्क कार्यालय, लन्दन

\*४१७- श्री नवार्बोसह चौहानः क्या वैज्ञानिक गवेषणा तथा सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे किः

(क) लन्दन के भारतीय वैज्ञानिक संपर्ककार्यालय में इस समय कितने वैज्ञानिक कार्य करते हैं ; और

(ख) इस संपर्क कार्यालय का इंचार्ज अफसर कौन है और इस कार्यालय पर अब तक कुल कितना खर्च हो चुका है ?

## t [Indian Scientific Liaison Office,, London

\*517. SHRI NAWAB SINGH CHAUHAN: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) the number of scientists who are at present working in the Indian Scientific Liaison Office, London; and

(b) the name of the officer in charge of the Liaison Office and the total expenditure so far incurred on this office?]

THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) One part-time officer.

(b) Shri B. Sen. Total expenditure on the Indian Scientific Liaison Office since it was set up in 1948 till the end of March, 1958 has been Rs. 5,48,232.

t[] English translation.